

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 340/TL/2024**

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of Transmission Licence with respect to the Transmission System to be implemented by Khavda IV C Power Transmission Limited.

Petitioner : Khavda IV C Power Transmission Limited (KIVCPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 341/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV C Power Transmission Limited.

Petitioner : Khavda IV C Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Gaurav Dudeja, Advocate, KIVCPTL  
Shri Dhruval Singh, Advocate, KIVCPTL  
Shri Abhijit Debnath, Advocate, KIVCPTL  
Shri Sandeep Rajpurohit, KIVCPTL  
Shri Ritam Biswas, KIVCPTL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking a grant of transmission licence for establishing the "Transmission Scheme for Evacuation of Power from Potential Renewable Energy Zones in Khavda area of Gujarat under Phase IV (7 GW): Part C" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process.

2. Representative of CTUIL submitted that CTUIL has already given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. Considering the submissions made by the parties, the Commission ordered as under:

(a) The Petitioner to implead Maharashtra State Electricity transmission Co. Ltd., an entity responsible for downstream elements, as party in Petition No. 340/TL/2024 and file a revised memo of parties within a week.

(b) Admit and issue notice, subject to just exceptions;

(c) The Respondents to file their reply, if any, within 2 weeks with copy to the Petitioner, who may file its rejoinder(s), within 2 weeks thereafter.

(d) In Petition No. 341/AT/2024, the Bid Process Coordinator (BPC) - RECPDCL to explain the reasons for proceeding to award the Project to Sterlite Grid 38 Limited despite the quoted transmission charges, i.e. Rs.13,148.08 million, being 37.29% higher than the estimated annual transmission charges as per prevailing CERC norms, on an affidavit, within 3 weeks.

(e) BPC - RECPDCL to resubmit the write-up, as it was previously submitted via affidavit dated 24.10.2024, after correcting the typographical errors in paragraph 13.

(f) Further, the BPC, with inputs from BEC, to also indicate any objective criteria in place to decide upon proceeding with award vis-à-vis re-tendering for the instances where the quoted transmission charges in a bid process exceeds far beyond the estimated annual charges as per the prevailing norms.

4. The Petitions will be listed for hearing on **28.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**